

(2)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, BOMBAY BENCH
CAMP AT NAGPUR.

Original Application No.357/93.

Shri S.N.Barbudhe.

.... Applicant.

V/s.

Union of India & Another.

.... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri M.Y.Priolkar, Member(A).

Appearances:-

Applicant by Mr.A.S.Kilar.
Respondents by Mr.R.Darda.

Oral Judgment:-

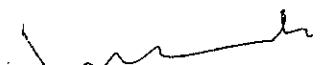
(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 20.7.1993.

Heard Mr.A.S.Kilar for the applicant and
Mr.Ramesh Darda for the respondents. Mr. Darda states
that by the letter dt. 5.6.1991 the Training was postponed,
but whenever the next training course will be held, the
applicant will be intimated about the date on which he
should appear for training.

2. In view of this statement, nothing survives in
this application. The application is disposed of.



(M.Y.PRIOLKAR)
MEMBER(A)



(M.S.DESHPANDE)
VICE-CHAIRMAN

B.